

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 42(ND)/2013

IN THE MATTER OF:

Ajay Nagrath & Ors.

.....Petitioners

v.

Rajit Paints & Ors.

.....Respondents

SECTION : UNDER SECTION 397/398 of the Companies Act

Order delivered on 13.07.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Deepa Krishan
Hon'ble Member (T)


For the Petitioner(s) :

For the Respondent(s) :

ORDER

The matter has been called twice. No one is present on behalf of petitioner either in pre-lunch session or in the post lunch session.

Consequently, the petition is dismissed for non-prosecution.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

13.07.2017

Vineet